

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
AGRA BENCH, AGRA**

**BEFORE : SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER  
AND  
SHRI M. BALAGANESH, ACCOUNTANT MEMBER**

ITA No.251/Agr/2024  
Assessment Year: 2017-18

|   |            |  |
|---|------------|--|
| Siyaram Preservation Pvt. Ltd.,<br>Muhl Kabirganj Bhong,<br>Mainpuri. | <b>Vs.</b> | Income-tax Officer,<br>Ward 2(2)(5), Mainpuri. |
| <b>PAN : AAQCS3018R</b>   |            |  |
| <b>(Appellant)</b>  |            | <b>(Respondent)</b>                            |

|               |                                   |
|---------------|-----------------------------------|
| Assessee by   | None                              |
| Department by | Sh. Shailendra Srivastava, Sr. DR |

|                       |            |
|-----------------------|------------|
| Date of hearing       | 06.02.2025 |
| Date of pronouncement | 06.02.2025 |

**ORDER**

**Per Satbeer Singh Godara, Judicial Member:**

This assessee's appeal for assessment year 2017-18, arises against the ADDL/JCIT(A), Gwalior's DIN and order no. ITBA/APL/S/250/2023-24/1061271272(1), dated 21.02.2024 involving proceedings under section 143(3) of the Income-tax Act, 1961 (hereinafter referred to as 'the Act').

2. Case called twice. None appears at the assessee's behest. It is accordingly proceeded ex-parte. The assessee appears to have filed her

application received on 13.01.2025 for withdrawal of the instant appeal,  
as under:

*“I, on behalf of Siyaram Preservation Private Limited, Mainpuri, respectfully submit that a revised Form 36 was e-filed on 20/07/2024 to replace the original appeal under ITA No. 251/AGR/2024. However, after reconsideration, we request the Hon'ble Tribunal to withdraw the revised Form 36 and proceed with the original appeal.  
The details of the revised appeal filed are as follows:*

| <b>Field</b>                   | <b>Revised Form 36 (20/07/2024)</b>          |
|--------------------------------|--|
| Appeal No.                     | 1721465363                                   |
| Respondent                     | INCOME TAX OFFICER WARD<br>4(2)(5), MAINPURI |
| ORDER DATE                     | 21-Feb-2024                                  |
| Date of Communication of order | 19-May-2024                                  |
| Date of Filing                 | 20/07/2024                                   |

*In light of the above, it is requested that the Hon'ble Tribunal kindly permit the withdrawal o the revised Form 36 filed on 20/07/2024 and consider the original appeal under ITA No. 251/AGR/2024, filed on 09/07/2024.*

*We apologize for any inconvenience caused and request your kind consideration of our application.”*

3. Learned departmental representative submits that he has no objection to the instant withdrawal application per se. Ordered accordingly.
4. This assessee’s appeal is dismissed as withdrawn, subject to all just exceptions.

***Order pronounced in the open court on 6<sup>th</sup> February,2025.***

**Sd/-  
(M. BALAGANESH)  
ACCOUNTANT MEMBER**

**Sd/-  
(SATBEER SINGH GODARA)  
JUDICIAL MEMBER**

Dated: 6<sup>th</sup> FEB., 2025.